GOVERNMENT OF INDIA MINES LOK SABHA

UNSTARRED QUESTION NO:2407 ANSWERED ON:04.12.2000 B.B.TANDON COMMITTEE SUBODH MOHITE

Will the Minister of MINES be pleased to state:

- (a) whether the Government are considering various fiscal measures in the mining sector and changes in mining laws for making the sector more attractive to private investment;
- (b) if so, the details thereof;
- (c) the details of the main recommendations made by B.B.Tandon Committee in this regard; and
- (d) the action taken by the Government thereon?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF MINES

(SHRI JAYSINGRAO GAIKWAD PATIL)

(a) to (d):The Ministry of Mines had set up a MultiDisciplinary Committee(MDC)under the Chairmanship of the Additional Secretary, Ministry of Mines in April, 1998 to examine the taxation regime for the mineral sector and to suggest appropriate tax structure conducive to rapid development of mineral and mineral based industries. The MDC has submitted its report to the Ministry of Mines in July, 2000 and the Ministry of Mines has accepted its recommendations. The recommendations have been sent to Ministry of Finance for appropriate action.

A Committee under the Chairmanship of Shri B.B. Tandon, the then Secretary, Ministry of Mines was constituted in Feb.,1997 to interalia, make recommendations regarding delegation of powers to State Governments for grant/renewal of Prospecting Licences/Mining Leases, review of the existing laws and procedures governing the regulation and development of minerals to make them more compatible with the present day scenario of economic liberalisation, expeditious grant/renewal of mining concessions by reviewing the procedures and measures for preventing illegal mining. The Committee had made wide-ranging recommendations regarding delegation of powers to the State Governments, procedural simplification and measures for preventing illegal mining etc.

Based on the recommendations of the B.B. Tandon Committee, amendments were made in the Mines and Minerals (Development & Regulation) Act, 1957 in December, 1999 and in the Mineral Concession Rules, 1960 and Mineral Conservation and Development Rules, 1988 in January, 2000.